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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 21st November, 2026***

CNR No. DLHC010498482026

\+ BAIL APPLN. 4393/2026, CRL.M.(BAIL) 2237/2026 & CRL.M.A. 36343/2026

SIMMI KHATOON .....Petitioner

Through: Mr. Vaibhav Kumar, Adv.
M: 8527838384

versus

STATE NCT OF DELHI .....Respondent

Through: Mr. Satish Kumar, APP for State (Through VC)
SI Prakash Chand, PS Chanakyapuri

CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J. *(Oral):*

CRL.M.(BAIL) 2237/2026 & CRL.M.A. 36343/2026

1. The present application has been filed under Section 482 of the Code of Criminal Procedure, 1973 ("CrPC")/Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 ("BNSS"), seeking grant of interim bail to the petitioner, i.e., Simmi Khatoon, W/o Late Sabir, for a period of 14 (fourteen) days, in connection with the First Information Report ("FIR"), being *FIR No. 137/2026,* dated 16th August, 2026, registered at Police Station ("PS") Chanakyapuri, New Delhi, under Section 21 of the Narcotic Drugs and Psychotropic Substances Act, 1985 ("NDPS Act").

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2. The Sessions Case, being *SC 410/2026*, in respect of the present FIR, is pending adjudication before the 1st Link Special Exclusive Court, Special Judge, NDPS – 07, Rouse Avenue Court Complex, New Delhi, and is presently at the stage of production of the petitioner herein.

3. By way of the present application, the petitioner seeks the grant of interim bail on humanitarian grounds, i.e., to allow her to attend the last rituals of her husband, who passed away yesterday, i.e., 20th November, 2026.

4. Issue notice.

5. Notice is accepted by Mr. Satish Kumar, learned Additional Public Prosecutor ("APP") for the State, who is present before this Court through Video Conferencing ("VC").

6. Sub Inspector ("SI") Prakash Chand, on behalf of the Investigating Officer ("IO"), is present before this Court, and he confirms the fact that the husband of the petitioner expired yesterday, i.e., 20th November, 2026.

7. Mr. Satish Kumar, learned APP for the State, confirms that the IO has verified the fact that the husband of the petitioner expired yesterday, i.e., 20th November, 2026.

8. Considering the facts of the present case and on humanitarian grounds, as the petitioner would be required for the last rites of her husband and for other ceremonies, while taking a lenient view of the situation, interim bail is granted to the petitioner for a period of 02 (two) weeks, from today, in the proceedings emanating from the *FIR No. 137/2026,* dated 16th August, 2026, registered at PS Chanakyapuri, New Delhi, under Section 21 of the NDPS Act, subject to the following conditions:

a. The petitioner shall furnish a personal bond in the sum of Rs. 25,000/- (Rupees Twenty-Five Thousand only), with one surety in the like

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amount, to the satisfaction of the concerned Jail Superintendent;

b. The petitioner shall appear before the Trial Court as and when directed;

c. The petitioner shall not indulge in any criminal activity, in any manner whatsoever, during the period of her interim bail;

d. The petitioner shall give her residential address to the concerned IO/Station House Officer ("SHO") of the local PS, and shall not change her residential address without prior intimation to the IO/SHO and shall ordinarily reside at her address as per the prison records;

e. The petitioner shall, upon her release, give her mobile number to the concerned IO/SHO and shall keep her mobile phone switched on at all times. The mobile number shall not be changed, nor shall the mobile phone be switched off, without prior intimation to the concerned IO/SHO;

f. The petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case or tamper with the evidence of the case, in any manner whatsoever;

g. The petitioner shall not approach the prosecution witnesses in any manner whatsoever.

h. The petitioner will not leave the National Capital Territory of Delhi ("NCTD") without prior intimation to the IO.

i. Upon expiry of the period of 02 (two) weeks, from the date of the release of the petitioner on interim bail, she shall surrender before the concerned Jail Superintendent on or before 04:00 PM on the said date;

j. In case the petitioner violates any of the conditions, the same shall be brought to the notice of this Court by the learned APP, which shall result in cancellation of the interim bail of the petitioner.

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9. Copy of the order be sent to the concerned Jail Superintendent for information and necessary compliance.

10. With the aforesaid directions, the present application is accordingly disposed of.

11. The pending application also stands disposed of.

12. *Dasti* under signatures of Court Master.

MINI PUSHKARNA, J

NOVEMBER 21, 2026/KR

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